



IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 11TH DAY OF FEBRUARY, 2026

BEFORE

THE HON'BLE MR. JUSTICE ASHOK S.KINAGI

WRIT PETITION NO. 6045 OF 2025 (GM-DRT)

C/W

WRIT PETITION NO. 27535 OF 2024 (GM-DRT)

IN WP No. 6045/2025

BETWEEN:

1. M/S MANLEO FOODS PVT LTD.,
REP. BY MR G SHUBHA KUMAR,
C/O GAANESHWARA M S,
AGED ABOUT 35 YEARS,
NO.462, 11TH A CROSS, 7TH A MAIN ROAD,
SECTOR A, YELAHANKA NEW TOWN,
YELAHANKA,
BANGALORE-560064
(THRID PARTY TO LOAD TRANSACTION)
PRIVATE LIMITED COMPANY INCORPORATED AND
REGISTERED UNDER COMPANIES ACT.
2. MR. SRIDHAR BABU K S
S/O SRINIVASA SHETTY K S,
AGED ABOUT 55 YEARS,
PARTNER M/S SAPTHAGIRI AGRO INDUSTRY
R/AT SAPTHAGIRI NILAYA,
4TH CROSS,
NEAR WATER TANK,





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VIDYANAGAR,
TUMKUR-572101
(BORROWER/SECURED DEBTOR)

...PETITIONERS

(BY SRI. V MOHAN., ADVOCATE)

AND:

CANARA BANK
ARM BRANCH-I,
2ND FLOOR, SPENCER TOWER,
M G ROAD, BANGALORE-560001
REP. BY AUTHORISED OFFICER,
CHIEF MANAGER,
(BANK REGISTERED UNDER COMPANIES ACT)

...RESPONDENT

(BY SRI. SHETTY VIGNESH SHIVARAM., ADVOCATE)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE AUCTION SALE NOTICE DTD. 10.02.2025 (ANNX-A) IN RESPECT OF THE SCHEDULE PROPERTIES, PROPOSING TO CONDUCT THE AUCTION SALE ON 28.02.2025.

IN WP NO. 27535/2024

BETWEEN:

1. MR SRIDHAR BABU K S
S/O.SRINIVASA SHETTY K.S.
AGED ABOUT 55 YEARS
PARTNER, M/S.SAPTHAGIRI AGRO INDUSTRY
R/A.SAPTHAGIRI NILAYA,
4TH CROSS, NEAR WATER TANK,
VIDYANAGAR,
TUMKUR-572101
(BORROWER)
2. MR.NAVEEN K.K.
S/O.K.S. KRISHNA MURTHY



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AGED ABOUT 45 YEARS
PARTNER, M/S. PADMAVATHI AGRO EXPORTS,
NO 448, PETE BEEDI,
CHIKKANAYAKANAHALLI
TUMKUR DISTRICT - 572214 (BORROWER)
...PETITIONERS

(BY SRI. V MOHAN., ADVOCATE)

AND:

CANARA BANK
ASSET RECOVERY MANAGEMENT BRANCH -ARM-I
2ND FLOOR, M.G.ROAD,
SPENCER TOWERS,
BANGALORE-560001
REPRESENTED BY AUTHORIZED OFFICER/CHIEF MANAGER
(BANKING COMPANY REGISTERED UNDER COMPANIES
ACT, 1949/ LENDER)
...RESPONDENT

(BY SRI. SHETTY VIGNESH SHIVARAM., ADVOCATE)

THIS WRIT PETITION IS FILED UNDER ARTICLES 226 AND 227 OF THE CONSTITUTION OF INDIA PRAYING TO QUASH THE AUCTION SALE CONDUCTED ON 27.09.2024, ISSUANCE OF SALE CONFIRMATION, SALE CERTIFICATE PURSUANT TO THE AUCTION SALE DATED 27.09.2024 IN RESPECT OF THE SCHEDULE PROPERTY-3 AS NOTIFIED IN THE AUCTION SALE DTD 06.09.2024 VIDE REG. ARM-1/CR-408/660/2024/TJ SO FOR AS PETITIONERS CONCERNED IN (ANNEXURE-A) SINCE THERE IS ABUSE OF PROCESS OF LAW, MATTER IS SUBJUDICE IN WP 26299/2024 IN RESPECT OF THE SAME SCHEDULE PROPERTY.

THESE PETITIONS, COMING ON FOR PRELIMINARY HEARING IN 'B' GROUP, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE ASHOK S.KINAGI



ORAL ORDER

1. Learned counsel for the petitioners files separate memos in both petitions seeking leave of the Court to withdraw the writ petitions.
2. The memos are placed on record.
3. The writ petitions are ***dismissed as withdrawn.***
4. Learned counsel for the petitioners in W.P. No.27535 of 2024 submits that pursuant to the interim order passed by this Court, the petitioners have deposited Rs.10,00,000/- before this Court and the said amount be released in favour of petitioner No.1.
5. Submission is placed on record.
6. Registry is directed release the said amount of Rs.10,00,000/- deposited by the petitioners in favour of petitioner No.1 on proper identification.



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7. In view of the dismissal of the writ petitions, pending interlocutory applications, if any, do not survive for consideration and are accordingly disposed of.

Sd/-
(ASHOK S.KINAGI)
JUDGE

RK
CT:KHV
List No.: 2 Sl No.: 12